

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court Room-2**

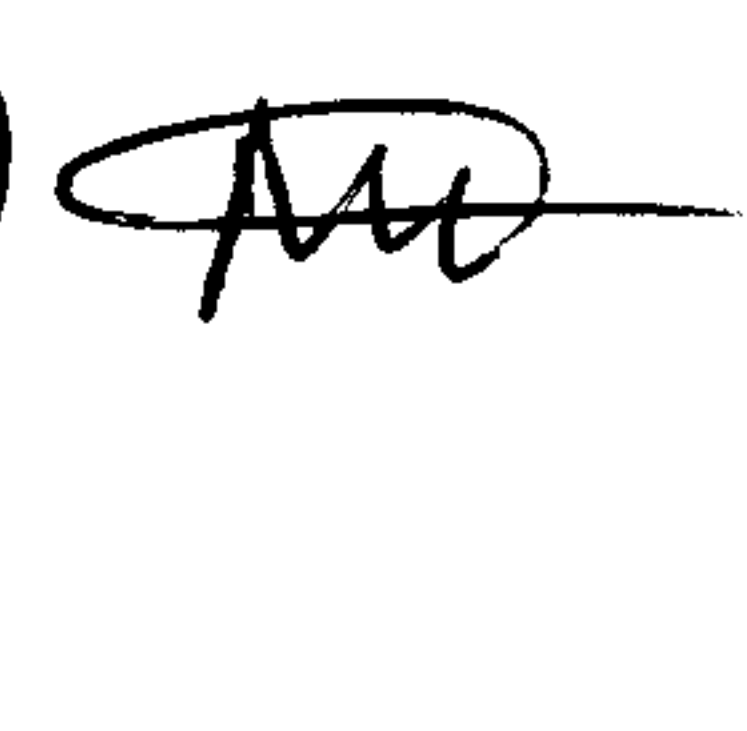
**IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.02.2020**

Name of the Company: Neesa Leisure Ltd  
V/s  
Jaipur Development Authority

Section of the Companies Act : Section 60(5) of the Insolvency and Bankruptcy  
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1.           | Nandish Chudgar               | Advocate           | } Applicant }         |  |
| 2.           | 11b Piyush Agnihotri          | Advocate           |                       |   |

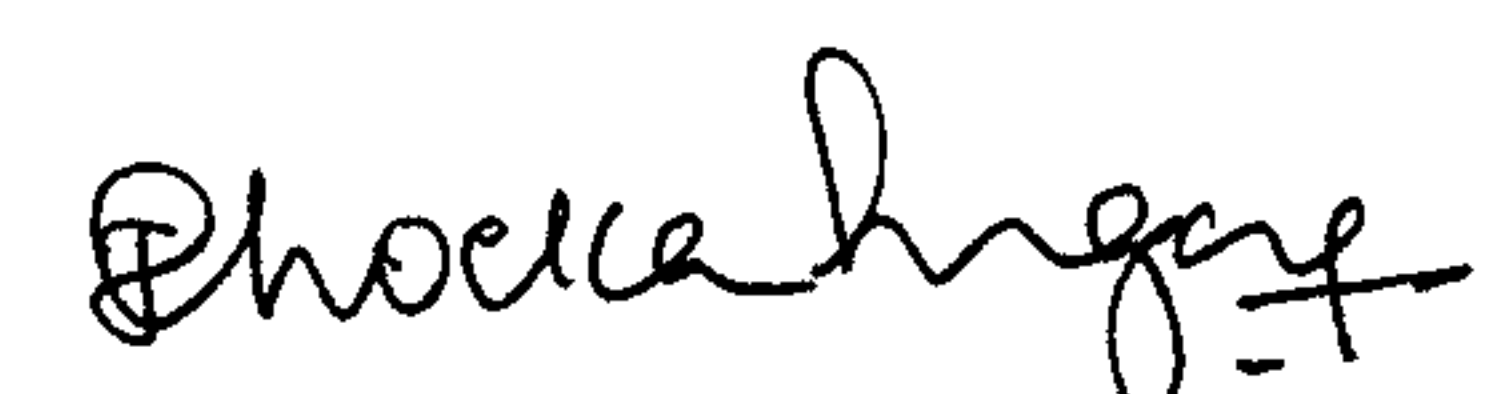
**ORDER**

The Applicant is represented through learned counsel.

Learned Lawyer appearing on behalf of the RP who has taken over charge on replacement of the IRP on 20.12.2019. has not filed vakalatnama till date. However, the Learned Lawyer on behalf of the RP namely, Amit Jain requesting time to file vakalatnama and has further submitted that the IRP has handed over the document on 22.01.2020 and 05.02.2020 only.

It is further submitted that the charge has been handed over only on 22.01.2020. It is to be mentioned that the CIRP has to be completed within a time bound manner and if, in such fashion IRP will delay in handing over the charge and/or giving the document, it will frustrate the very objective of the IB Code.

List the matter on 18.02.2020.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 11th day of February, 2020

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**